

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 74(MAH)/2010

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

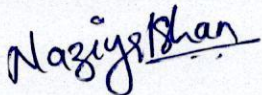
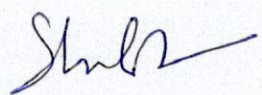
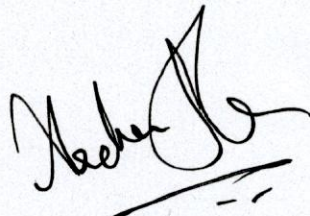
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: M/s. M C Chemicals Pvt. Ltd.

V/s.

M/s. Beharam Chemicals Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Naziya Khan for Wadia Ghandy for Respondent no. 2 to 5	Advocate	
2)	FARUQ DILASH AND SHUBHABRATA LAKSHMIN for Petitioners 1 & 2	Advocate 	
3)	Archan Shah For Respondent 7 1/b Rajani Associates	Advocate	

Cont... on pg.2

**Order****TCP No.74/397-398/CLB/MB/MAH/2010**

The Petitioner Counsel submits that he has already effected substitute services against the legal heirs of deceased R3 by publishing Notices in two newspapers one in English in "Free Press Journal" and another in vernacular language in "Nav Shakti" dated 6.12.2016. Today none present on behalf of legal heirs of R3, thereby the legal heirs of R3 are called absent and set this case ex-parte against the proposed R3A & R3B.

At request of the parties, list this matter for final hearing on 21.2.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**